

**Factual and Action taken report in the matter of Rahul Kumar
V/s State of Rajasthan & Ors. In Original Application No.
188/2024 (CZ) Hon'ble NGT, Central Zone Bench, Bhopal**

1. Background

In this original application, filed through a complaint vide email dated 10/06/2024 by the complainant **Sh. Rahul Kumar (through email ID kumarbeeru71@gmail.com)**, the complainant Sh. Rahul Kumar alleged that the black toxic smoke is emitted by the industries namely M/s KSJN (**wrongly mentioned as M/s K S Jain**), M/s Ajanta Polymer and M/s Green Field, which is adversely affecting the health of small children living in the areas around the industrial area at Alwar, Rajasthan. The said toxic smoke is also affecting the health of the surrounding villages. These chemical companies are constantly emitting black toxic smoke and playing with the environment as well as human life. These chemical companies are openly flouting the rules of NGT and Pollution Department.

2. Order

Hon'ble NGT, Central Zone Bench in its order dated 05/08/2024 has directed *inter-alia* as follows: -

“...7. In view of the seriousness of the matter we constitute a joint committee consisting the following members to visit the site and submit the action taken report: -

- i. One representative from the District Collector, Alwar, Rajasthan*
- ii. One representative from the Member Secretary, Rajasthan State Pollution Control Board*

8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support....”

Accordingly, District Collector, Alwar vide letter dated 21/08/2024 nominated Additional District Magistrate (City), Alwar as representative on the behalf of District Collector. Copy of letter dated 21/08/2024 enclosed as **Annexure-1**.

And whereas, Regional Officer, RSPCB, Alwar nominated on the behalf of Member Secretary, RSPCB.

3. Joint Committee Visit

In accordance with the aforementioned orders/letters, the joint committee officials visited the industries as mentioned in the complaint (i.e. 1) M/s Ajanta Polymers Pvt. Ltd. located at A-321-321(A), MIA, Alwar, 2) M/s KSJN Chemicals Pvt. Ltd. located at A-321 (B), MIA, Alwar and 3) M/s Green Field Industries located at A-319 (A), MIA, Alwar, on dated 07/10/2024.

4. Observations

A. Consent status of the industries (Copies of the consent to operate of the industries have been collectively enclosed as Annexure-2): -

S. No.	Name of Industry	Validity of Consent to Operate	Products/By-products and production capacity
1.	M/s Ajanta Polymers Pvt. Ltd. (ID – 15858)	28/02/2029	➤ Azo Di-carbonamide (ADC) @ 1920 TPA ➤ Calcium Chloride @ 0.80 TPD ➤ Di-Nitroso-Pentamethylenetetramine (DNPT) @ 400 TPA ➤ HCl (5-6 percent) @ 10 TPD
2.	M/s KSJN Chemicals Pvt. Ltd. (ID – 26949)	31/05/2028	➤ Azo Di-carbonamide (ADC) @ 1320 TPA ➤ Calcium Chloride @ 1.20 Ton/Day ➤ Di-Nitroso-Pentamethylenetetramine (DNPT) @ 264 TPA ➤ HCl (5-6 percent) @ 15 Ton/Day
3.	M/s Green Field Industries (ID - 1206)	31/08/2027	➤ Azo Di-carbonamide (ADC) @ 2400 TPA ➤ Calcium Chloride @ 1.00 MT/Day ➤ Di-Nitroso-Pentamethylenetetramine (DNPT) @ 500 TPA ➤ HCl (5-6 percent) @ 12 MT/Day

B. Details of sources of flue gas stacks (i.e. Boiler) installed in the industries: -

S. No.	Name of Industry	Capacity of Boiler	Fuel	Emission Control Measures installed at the boiler
1.	M/s Ajanta Polymers Pvt. Ltd. (ID – 15858)	03 TPH	Biomass/ Briquette	Single cyclone → Water Pre-heater → Pulse-Jet Bag Filter → Wet scrubber → ID Fan → Stack (Approx. 30 meters)
2.	M/s KSJN Chemicals Pvt. Ltd. (ID – 26949)	02 TPH	Biomass/ Briquette	Single cyclone → Pulse-Jet Bag Filter → Water Pre-heater → Wet scrubber → ID Fan → Stack (Approx. 30 meters)
3.	M/s Green Field Industries (ID - 1206)	03 TPH	Biomass/ Briquette	Single cyclone → Water Pre-heater → Pulse-Jet Bag Filter → Wet scrubber → ID Fan → Stack (Approx. 30 meters)

✓ D.G. sets of CPCB IV+ have been installed in the industries, which are complying with the MoEF standards.

C. Details of the manufacturing process: -

During site visit of the industries, the industries were found operational. These industries mainly engaged in the process of manufacturing of Azo Di-carbonamide (ADC). The process of manufacturing includes chlorination of caustic soda to form Hypo, aeration of Hypo with caustic to form Hydrazine Hydrate, boiling of Hydrazine Hydrate with sulfuric acid to form HDC and finally chlorination of HDC to form ADC (Final product). Typically following chemical reactions are being carried out in the reactor vessels: -

- $\text{NaOH (Caustic)} + \text{Cl}_2 \text{ (Chlorination)} = \text{NaOCl (Hypo)} + \text{H}_2\text{O}$
- $\text{NaOCl} + \text{NaOH} + \text{Aeration} = \text{N}_2\text{H}_4 \cdot \text{xH}_2\text{O} \text{ (Hydrazine Hydrate)} + \text{NaCl} + \text{NaOH}$
- $\text{N}_2\text{H}_4 \cdot \text{xH}_2\text{O} + \text{H}_2\text{SO}_4 + \text{Boiling} = \text{C}_2\text{H}_6\text{N}_4\text{O}_2 \text{ (Hydrazo Di-Carbonamide (HDC))}$
- $\text{C}_2\text{H}_6\text{N}_4\text{O}_2 + \text{Cl}_2 \text{ (Chlorination)} = \text{C}_2\text{H}_4\text{N}_4\text{O}_2 \text{ (Azo Di-Carbonamide (ADC) i.e. Final Product, yellowish in appearance)}$

The above chemical reactions/process requires steam for completion of the reactions therefore boiler is required to be installed in these types of industries, being the only source of flue gases generation. As mentioned above in the table, the industries have installed the requisite emission control measures in order to reduce the flue gas emissions in the surrounding environment.

D. Action taken by State Board/Joint Committee: -

Although these industries have installed the four stages of emission control measures (including the water pre-heater), in order to assess the efficiency of these emission control measures, the stack monitoring of the boilers installed in these industries were carried out and the results are as follows (Monitoring reports of the source emission (i.e. Boiler) of the industries, carried out during joint site visit, are collectively enclosed as **Annexure-3**): -

S. No.	Name of Industry	Fuel and Capacity of Boiler	Parameter	Prescribed Standard	Results of stack monitoring
1.	M/s Ajanta Polymers Pvt. Ltd. (ID – 15858)	Biomass/Briquette, 03 TPH	Particulate Matter	80 mg/Nm ³	52 mg/Nm ³
2.	M/s KSJN Chemicals Pvt. Ltd. (ID – 26949)	Biomass/Briquette, 02 TPH	Particulate Matter	80 mg/Nm ³	63 mg/Nm ³
3.	M/s Green Field Industries (ID - 1206)	Biomass/Briquette, 03 TPH	Particulate Matter	80 mg/Nm ³	72 mg/Nm ³

E. Treatment facility adopted for the trade effluent: -

Besides above, all these 03 industries have provided Effluent Treatment Plant (ETP) for the treatment of trade effluent generated from the process. The typical treatment of wastewater consists of following steps/processes: -

Trade effluent → Collection tank → Neutralization tank (Ammonia Purging/Lime dosing) → Clarifier → Settling tanks → Forced Evaporation (Evaporated through fog canons and steam grids) in order to comply with and to maintain Zero-Liquid Discharge (ZLD) status. During visit the ETPs and the forced evaporation systems were found in operation and no effluent was found discharging outside the premises.

5. Other relevant observations

The complaint which has been received to the Hon’ble Tribunal, is vide email ID kumarbeeru71@gmail.com. It is pertinent to mention here that this email ID seems to belong to the other person namely Sh. Beeru Kumar who had earlier also filed a misleading complaint, before the Hon’ble NGT, Central Zone, Bhopal, against an industry namely M/s Sri Dwarika Dheesh Polymers Pvt. Ltd. (Unit ID – 1297) located at Plot No. F-448-449, Matsya Industrial Area, Tehsil and District-Alwar, Rajasthan, having **original Application No. 168/2023**, wherein **Hon’ble NGT vide order dated 19/01/2024, imposed a penalty of Rs. 50,000/- on the applicant, inter-alia** stating the following (Copy of the Hon’ble NGT order is enclosed as **Annexure-4**): -

*“...4. During the course of hearing, the complainant has sent a letter with affidavit which is on record with the facts that though **he had filed the complaints against the Project Proponent but now he has rejected his complaint** and requested to withdraw and affidavit has also been filed. In the affidavit it has been **narrated that the complainant himself visited the industry and the Technical Director met him there and he examined the Boiler and Chimni and found that everything is fine.***

*5. **The conduct of the complainant shows that he is blackmailing the system and forum of the Nation Green Tribunal and after making a complaint and after due enquiry he personally visited the industry and submitted the affidavit and report as he is a expert of the industry.** The conduct of the complainant shows by-passing all the system and government agencies and he is working as Inspector of the industry for which he is not authorised. **The conduct of the applicant shows that he is in habit of making a complaint on different name though by the same mail address and after the matter is taken by this Tribunal he personally visit the industries and use undue influence on Project Proponent.** The conduct of the complainant moved the machinery of the National Green Tribunal causing huge state expenditure for which Members of the CPCB and the Engineers of the State Pollution Control Board were directed to visit the place and after inspection submit the report. The CPCB was again directed to submit the reply for which the CPCB has paid the fees to the Counsel i.e. travelling expenditure to the members of the committee. All the system was in operation, unnecessary due to the reason that the applicant/complainant has moved this complaint without any base and further exceeded his right by visiting the industry and examining it. Once the application has been moved before this Tribunal/Court the complainant has no role either say to withdraw or direct the Tribunal/Court to move according to his application or according to his wishes. The conduct shows the malpractice and blackmailing the project proponents. **Accordingly, a cost of Rs. 25,000/- is imposed to be paid by the complainant to the Rajasthan State Pollution Control Board to be deposited to the office of the Regional Officer, Alwar and amount of Rs. 25,000/- be deposited to the office of Regional Director, Central Pollution Control Board, Bhopal, who visited the site from Bhopal to meet out the expenditure.** The Collector, Alwar (Rajasthan) is directed to realise that cost and deposit to the relevant office according to the rules. Office is further directed that the complaint, if any moved by the name of complainant or email must be seriously examined through id number and the copy of the Adhar Card must be submitted with the complaint....”*

6. Photographs with GPS co-ordinates taken during site visit are enclosed as follows: -



Fig 01: Joint Committee members visited the site.



Fig 02: Emission control measures adopted at the boiler in M/s Ajanta Polymers Pvt. Ltd.

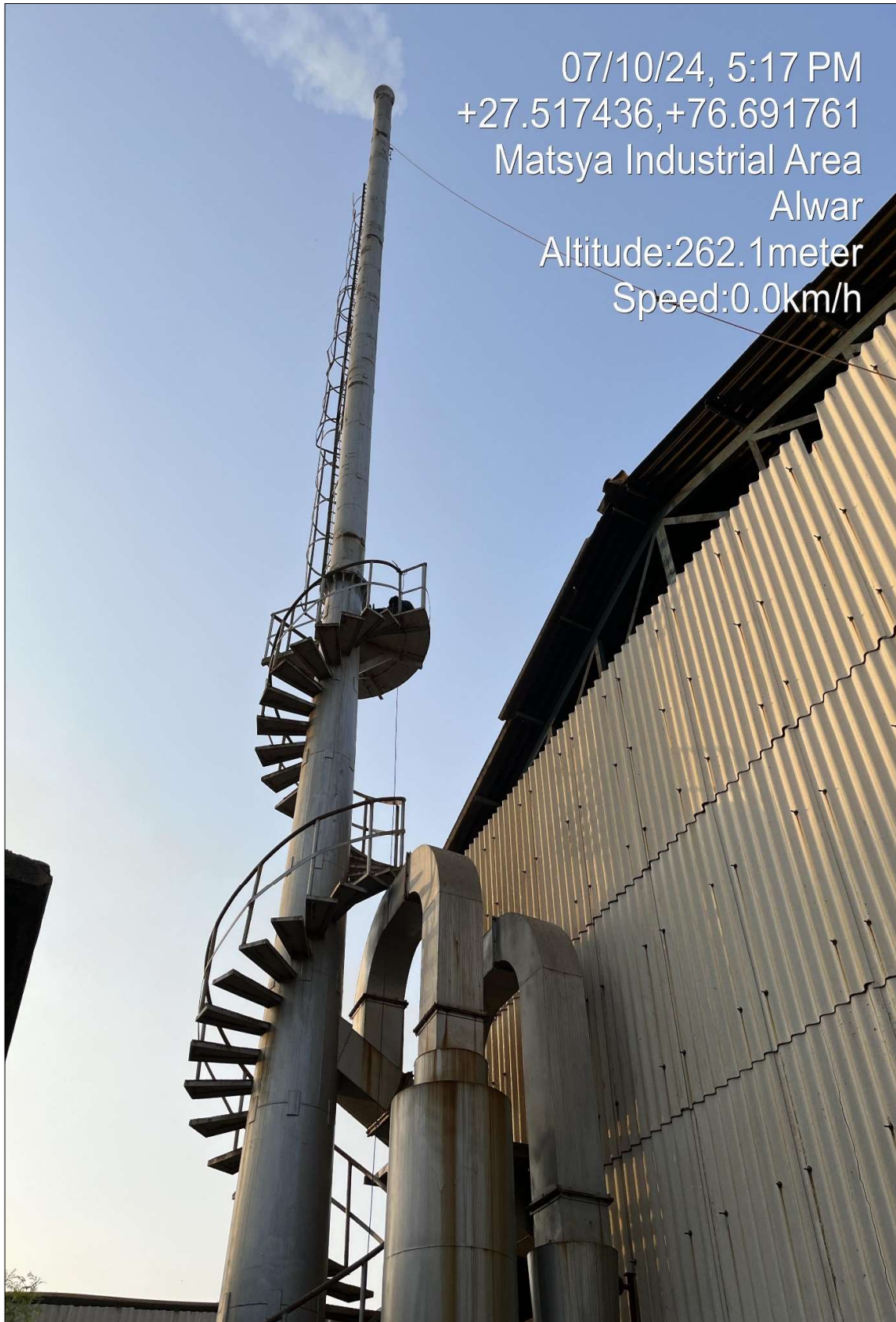


Fig 03: Stack of height approximately 30 meters has been provided with the boiler in **M/s Ajanta Polymers Pvt. Ltd.**



07/10/24, 4:16 PM
+27.516638,+76.693276
Matsya Industrial Area
Alwar
Altitude:262.8meter
Speed:0.0km/h

Fig 04: Emission control measures and stack of height approx. 30 meters have been provided at the boiler installed in M/s **KSJN Chemicals Pvt. Ltd.**



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Matsya Industrial Area
Alwar
Altitude:262.1meter
Speed:0.0km/h

Fig 05: Emission control measures and stack of height approx. 30 meters have been provided at the boiler installed in **M/s Green Field Industries.**

7. Conclusion

1. The industries have provided adequate emission control measures at the biomass/briquette fired boiler installed within their premises and complying with the stack emission standards imposed by the RSPCB (i.e. 80 mg/Nm³). Performance of these emission control measures was counter-verified through the stack monitoring conducted by RSPCB on dated 07/10/2024 (i.e. on the date of joint visit).
2. Since, the industries are complying with emission standards norms, therefore, no further action is required, however, RSPCB may be directed to keep constant vigil on the industry for complying the norms given in the consent and authorization.



(Beena Mahawar)
Additional District Magistrate (City),
Alwar, Rajasthan



(Deependra Jharwal)
Senior Environment Engineer and
Regional Officer, Regional Office,
RSPCB, Alwar

Reg.

Annexure-1

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, अलवर (राजस्थान)

क्रमांक:-न्याय/एन.जी.टी./2024/S221

दिनांक:-21 अगस्त 2024

अतिरिक्त जिला मजिस्ट्रेट (शहर)

अलवर जिला अलवर

विषय :- माननीय राष्ट्रीय हरित प्राधिकरण मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नंबर 188/2024(CZ) राहुल कुमार बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 05.08.2024

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित प्राधिकरण मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नंबर 188/2024(CZ) राहुल कुमार बनाम राजस्थान राज्य एवं अन्य में पारित आदेश दिनांक 05.08.2024 से निम्नानुसार संयुक्त समिति का गठन किया गया है-

1. One representative from the District Collector Alwar
2. One representative from the Member Secretary Rajasthan State Pollution Control Board.

उक्त समिति में अतिरिक्त जिला मजिस्ट्रेट (शहर) अलवर को जिला कलक्टर अलवर का प्रतिनिधि मनोनित कर निर्देशित किया जाता है कि माननीय प्राधिकरण के आदेश दिनांक 05.08.2024 के अनुसार कार्यवाही किया जाना सुनिश्चित करे।

(आशीष गुप्ता)

जिला कलक्टर अलवर

दिनांक:-21 अगस्त 2024

क्रमांक:-न्याय/एन.जी.टी./2024/S222
प्रतिलिपि-

1. अतिरिक्त जिला मजिस्ट्रेट (शहर) अलवर को पालनार्थ।
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, अलवर को प्रेषित कर लेख है कमेटी द्वारा की गई जांच एवं कार्यवाही से अवगत करावे।
3. प्रभारी अधिकारी, सामान्य प्रकोष्ठ, कार्यालय हाजा को आवश्यक कार्यवाही हेतु प्रेषित है।

जिला कलक्टर अलवर

1239
28/08/24

urgent
AEE

28/08/24

To file



Signature valid

Digitally signed by ASHISH GUPTA
Designation: Collector & District
Magistrate
Date: 2024.08.21 16:12:56 IST
Reason: Approved



Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996



Registered

Annexure-2

File No : F(Tech)/Alwar(Alwar)/7391(1)/2024-2025/387-388

Date: May 23 2024 9:24PM

Order No : 2024-2025/Alwar/12946

Unit Id : 15858

M/s Ajanta Polymers Pvt. Ltd.

A-321-321(A), Matsya Industrial Area, Alwar , Tehsil:Alwar

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 11/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **A-321-321 A, Matsya Industrial Area, Alwar, Alwar Tehsil:Alwar District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/03/2024 to 28/02/2029** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
AZO-DI-CARBONAMIDE (ADC)	Product	1,920.00 TPA
CALCIUM CHLORIDE	By Product	0.80 TPD
DI-NITROSO-PENTAMETHYLENETETRAMINE(DNPT)	Product	400.00 TPA
HCl (5-6 Percent)	By Product	10.00 TPD

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by Deependra Jharwal
Date: 2024.05.25 16:02:25 IST
Reason: Self Attested
Location:





Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.700	NIL	1.700 Septic Tank and Soakpit
Trade Effluent	20.000	NIL	20.000 ETP and Forced Evaporation

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Biomass Fired Boiler (3 TPH)(3TPH)	Multi Cyclone , Pulse Jet Bagfilter , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	80 mg/Nm3
HDC Reactors (6 NOS.)(6NOS.)	Caustic Scrubber , WITH ADEQUATE STACK HEIGHT	--	--
One DG Set (500 KVA)(500KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

Signature valid

Digitally signed by Deependra Jharwal
Date: 2024.05.25 16:02:25 IST
Reason: Self Attested
Location:





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- 6 That the industry shall maintain the following pollution control measures & fugitive emission standards

Sources of fugitive Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Grinding operations	1. Covered Storage 2. Dust Collectors 3. UNDER COVERED SHED	SPM	600 µg/m ³ at distance 3 to 10 meters from Plant & Machinery

- 7 That this consent to operate is being issued under "Red" category with five years validity with permission of using biomass briquettes as a fuel with boiler and unit shall achieve standard for Particulate Matter (PM) emissions as 80 mg/Nm³ using air pollution control devices; however, industry shall aim for an emission level of 50 mg/ Nm³ through suitable technology upgrades.
- 8 That the industry shall maintain zero discharge status within/outside the premises. That no trade effluent (treated/untreated) shall be used for plantation/horticulture within/outside the premises. Under any circumstances, no trade effluent shall be discharged within/outside the premises or in form of cesspools.
- 9 That the industry shall comply with the conditions of the Environmental Clearances issued by the State Level Environment Impact Assessment Authority, Rajasthan, vide letter no. F1(4)/SEIAA/SEAC-Raj/ Sectt/Project/ Cat.5(f)B2(283)/08-09 dated 19/07/2010.
- 10 That total fresh water consumption of the industry shall not exceed 60 KLD (Cooling: 23 KLD, Process: 34.5 KLD and Domestic: 2.5 KLD). That the ground water shall not be abstracted in contravention to provisions/ guidelines of Central Ground Water Authority (CGWA) along with NOC/ permission of CGWA for ground water abstraction.
- 11 That the total trade effluent generation shall not exceed 20 KLD. The entire effluent after adequate treatment in Effluent Treatment Plant (ETP) shall be disposed off through Solar & Forced evaporation system.
- 12 That the residue of solar evaporation shall be disposed off scientifically in accordance with the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

Signature valid

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Jharwal
Date: 2024.05.25 16:02:25 IST
Reason: Self Attested
Location:





Regional Office Alwar
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- 13 That the industry shall maintain water meters for quantifying the intake of water from each source, water consumed in various processes (including domestic usage), waste water generated, treated and disposed. The daily record of the meters readings shall be maintained in separate log-book and quarterly summary shall be submitted to Regional Office, Alwar.
- 14 That industry shall provide alternate source of energy for continued operation of ETP in case of power failure to maintain it's effective and unhindered operation.
- 15 That a log book for operation of Effluent Treatment Plant, force evaporation, daily consumption of chemicals, running hours of Effluent Treatment Plant shall be maintained. The record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should also be mentioned in log book. The quarterly summary shall be submitted to Regional Office, Alwar.
- 16 That the industry maintain stack of adequate height with all the sources of air pollution and it shall be ensured that air pollution control measures are operational whenever the plant is operated.
- 17 That no additional source of air pollution shall be installed without prior permission from the State Board.
- 18 That industry shall provide/ maintain the adequate pollution control measures to control the fugitive emission during material handling, grinding operations, storage etc.
- 19 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous & other Waste (Management& Transboundary Movement) Rules, 2016.
- 20 That the industry shall carryout effluent sampling and ambient air quality/process emission monitoring and submit quarterly analysis report from State Board laboratory/laboratory recognized by Ministry of Environment & Forests(MoEF), Government of India/Rajasthan State Pollution Control Board.
- 21 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 22 That industry shall furnish quarterly compliance report of consent conditions to the Regional Office, Alwar.
- 23 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006 issued by Ministry of Environment & Forests, Government of India.
- 24 That 33% of the total area of industry's premises shall be covered under tree plantation.

Signature valid

Digitally signed by Deependra
Jharwal
Date: 2024.05.25 16:02:25 IST
Reason: Self Attested
Location:





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Date: May 23 2024 9:24PM

Unit Id : 15858

- 25 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act.
- 26 That the industry shall submit application for renewal of consent to operate at least 2 months before expiry of this consent.
- 27 That the total capital investment of the of the project shall not exceed to Rs. 1306.244 lacs.
- 28 That the industry shall comply with the CAQM, New Delhi directions strictly.
- 29 That the unit shall carry out self performance evaluation and shall upgrade wastewater treatment plant by installation of suitable arrangements/measures, as submitted by the industry in the affidavit dated 16/05/2024, to achieve Zero Liquid Discharge (ZLD) status strictly.
- 30 That the operation of D.G sets is subjected to directions of CAQM.
- 31 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 32 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 34 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 35 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

Signature valid

Digitally signed by Deependra
Jharwal
Date: 2024.05.25 16:02:25 IST
Reason: Self Attested
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- 36 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 37 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 38 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 39 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Alwar]

(A): **Copy to:-**

1 Master File.

Regional Officer[Alwar]

Signature valid

Digitally signed by Deependra
Jharwal
Date: 2024.05.25 16:02:25 IST
Reason: Self-Attested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906



Registered

File No : G(HSW)/1000/6781(1)/2020-2021/1432-1434

Order No : 2023-2024/CD/6885

Date: Jun 9 2023 11:02AM

Unit Id : 26949

M/s KSJN Chemicals Pvt. Ltd.

A-321 (B), MIA, , Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 11/01/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **KSJN CHEMICALS PVT LTD plant** situated at **A-321 B, Matsya Industrial Area, Alwar Tehsil:Ramgarh District:Alwar**, Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/06/2023** to **31/05/2028**.
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
AZO-DI-CARBONAMIDE (ADC)	Product	1,320.00 TPA
CALCIUM CHLORIDE	By Product	1.20 TON/DAY
DI NITRO PENTAMETHYLENE TETRAMINE (DNPT)	Product	264.00 TPA
HCl (5-6 Percent)	By Product	15.00 TON/DAY

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2023.06.09 11:02:59 IST
Reason: Self Attested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : G(HSW)/1000/6781(1)/2020-2021/1432-1434

Order No : 2023-2024/CD/6885

Date: Jun 9 2023 11:02AM

Unit Id : 26949

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	2.000	NIL	2.000 Septic Tank and Soakpit
Trade Effluent	40.000	NIL	40.000 ETP and Forced Evaporation

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Biomass Fired Boiler (2 TPH)(2TPH)	Multi Cyclone , WET SCRUBBER , WITH ADEQUATE STACK HEIGHT	Particulate Matter	80 mg/Nm ³
One DG Set (320 KVA)(320KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Reactors (11 Nos.)	COMMON STACK , Scrubber	Sulphuric acid mist	50 mg/Nm ³

- 6 That the **KSJN CHEMICALS PVT LTD plant** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2023.06.09 11:02:59 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Registered

File No : G(HSW)/1000/6781(1)/2020-2021/1432-1434

Order No : 2023-2024/CD/6885

Date: Jun 9 2023 11:02AM

Unit Id : 26949

- 7 That this consent to operate is valid of production of products mentioned at condition no. 02 of this consent letter.
- 8 That the total capital investment of the unit under this consent shall not exceed Rs. 972.34 Lacs. In case of any increase in total capital investment additional fee as per the fee notification dated 26.05.2016 shall be required to be deposited.
- 9 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.
- 10 That total fresh water requirement of the industry shall not exceed 60 KLD (Domestic use - 2.5 KLD, Boiler/Cooling use - 15.5 KLD, Industrial use - 42 KLD) and same shall be sourced from ground water (50 KLD) and RIICO supply (10 KLD).
- 11 That the industry shall comply with the conditions of NOC of CGWA i.e., CGWA/NOC/IND/REN/1/2021/6211 dated 17.08.2021 for the abstraction of ground water up to 50 KLD.
- 12 That trade effluent shall be treated in Effluent Treatment Plant of adequate capacity followed by forced evaporation through fog canon mist evaporator to maintain zero liquid discharge (ZLD) condition.
- 13 That domestic waste water shall be disposed off through scientifically designed septic tank followed by soak pit.
- 14 That no treated /untreated effluent shall be discharged inside or outside the premises.
- 15 That the industry shall provide & maintain metering arrangement for fresh water intake, water used for different purposes and for measuring of effluent generated, treated, used & disposed, ETP inlet & outlet. The daily log book shall be maintained.
- 16 That the sludge generated from the Effluent Treatment Plant shall be disposed off scientifically through authorized waste disposing facility in accordance with the provisions of the Hazardous & Other Wastes (Management & Trans-boundary Movement) Rules, 2016.
- 17 That a log book for operation of Effluent Treatment Plant shall be maintained and record of daily consumption of chemicals and running hours of ETP shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.
- 18 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2023.06.09 11:02:59 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Registered

File No : G(HSW)/1000/6781(1)/2020-2021/1432-1434

Order No : 2023-2024/CD/6885

Date: Jun 9 2023 11:02AM

Unit Id : 26949

- 19 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.
- 20 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 21 That the industry shall maintain stack of adequate height and requisite acoustic enclosures with the D.G. Set of 320 KVA capacity, as per norms prescribed under the Environment (Protection) Act, 1986 and the Air Act, 1981.
- 22 That D.G. set should be equipped with Retrofitted Emission Control Devices (RECD) and should run on hybrid mode (i.e. 70 % gas based fuels & 30 % diesel) for emergency purposes only.
- 23 That the industry shall maintain stack of adequate height and adequate air pollution control measures at biomass fired boiler of 2.0 TPH capacity and 11 nos. of reaction vessels.
- 24 That the industry shall complete the installation work of PCMs at stack of biomass fired boiler of 2 TPH capacity (i.e. installation of bag filter) by 15.07.2023, failing which, Bank Guarantee no. 29750ILG000323 of Rs. 16,500/- will be forfeited and consent to operate may be revoked without any further notice.
- 25 That safe and adequate infrastructure facility for stack emission monitoring shall be maintained with stack of one biomass fired boiler.
- 26 That the industry shall comply with the standards for chlorine in ambient air from its process as given below.
S.No. Pollutant Standards
1. Chlorine TLV 1 PPM (3mg/Nm³)
2. Chlorine STEL 3 PPM (9mg/Nm³).
- 27 That effective control measures shall be provided & maintained to control fugitive emissions during processing, transportation, packing etc.
- 28 That industry shall provide & maintain wall to wall carpeting in vehicle movement areas within the premises to avoid re-entrainment of road dust.
- 29 That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emission.
- 30 That the industry shall maintain good house-keeping all the time within the premises.
- 31 That industry shall provide and maintain the centralized air cleaning system i.e. fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2023.06.09 11:02:59 IST
Reason: Self Attested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Registered

File No : G(HSW)/1000/6781(1)/2020-2021/1432-1434

Order No : 2023-2024/CD/6885

Date: Jun 9 2023 11:02AM

Unit Id : 26949

- 32 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.
- 33 That the industry shall maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy consumption (Units) shall be maintained in separate log-book.
- 34 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.
- 35 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991.
- 36 That the industry shall carryout effluent sampling and ambient air quality/stack emission/process emission monitoring as the case may be and submit quarterly analysis report from Laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board laboratory.
- 37 That the industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority (if applicable).
- 38 That the storage of chlorine tonner at no point of time shall exceed the quantity permitted by the Explosive Department/competent authority. Daily records of chlorine tonner storage shall be maintained in separate log book & consolidated record shall be submitted to the competent authority & Regional Office, Alwar every three months.
- 39 That the Industry shall develop plantation in 40% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.
- 40 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.
- 41 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.
- 42 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
- 43 That industry shall submit quarterly compliance report of consent conditions to this office as well as R.O., RSPCB, Alwar.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2023.06.09 11:02:59 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : G(HSW)/1000/6781(1)/2020-2021/1432-1434

Order No : 2023-2024/CD/6885

Date: Jun 9 2023 11:02AM

Unit Id : 26949

- 44 That the max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fueled boilers shall be 80 mg/Nm³. However, in compliance of the Direction no. 62 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, the industry shall aim for an emission level of 50 mg/ Nm³, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc.**
- 45 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.**
- 46 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.**
- 47 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.**
- 48 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.**
- 49 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.**
- 50 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.**
- 51 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.**

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2023.06.09 11:02:59 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : G(HSW)/1000/6781(1)/2020-2021/1432-1434

Order No : 2023-2024/CD/6885

Date: Jun 9 2023 11:02AM

Unit Id : 26949

- 52 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 53 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge [CD]

(A): **Copy to:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar
- 2 Master File.

Group Incharge [CD]

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2023.06.09 11:02:59 IST
Reason: Self Attested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906



Registered

File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Date: Nov 24 2022 3:00PM

Unit Id : 1206

M/s Green Field Industries

A-319 A, Matsya Industrial Area, Alwar , Tehsil:Alwar

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 10/02/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **A-319 A, Matsya Industrial Area Alwar Tehsil:Alwar District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/09/2022** to **31/08/2027** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
AZO-DI-CARBONAMIDE (ADC)	Product	2,400.00 TPA
CALCIUM CHLORIDE	By Product	1.00 MT/DAY
DI-NITROSO-PENTAMETHYLENETETRAMINE(DNPT)	Product	500.00 TPA
HCl (5-6 Percent)	By Product	12.00 MT/DAY

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Date: Nov 24 2022 3:00PM

Unit Id : 1206

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.000	NIL	1.000 Septic Tank and Soakpit
Trade Effluent	13.500	NIL	13.500 ETP and Forced Evaporation

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
03 Reactor Vessels	ADEQUATE STACK HEIGHT, ALKALI SCRUBBER	Sulphuric acid mist	50 mg/Nm ³
Bio-mass Briquette fired Boiler(3TPH)	ADEQUATE STACK HEIGHT, Cyclone	Particulate Matter	80 mg/Nm ³
One DG Set(450KVA)	ACOUSTIC ENCLOSURE, ADEQUATE STACK HEIGHT	--	--

- 6 That the **Industry** will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Date: Nov 24 2022 3:00PM

Unit Id : 1206

- 7 That this Consent to Operate is valid for the production of products mentioned at condition no. 02 only. The industry has to seek fresh consent to establish/operate for any change in product/ by-product/ process/ service/activity and any modification/alteration.
- 8 That the total capital investment of the unit as on 31/01/2022 as per C.A certificate submitted is Rs. 771.25 Lacs. In case of any increase in total capital investment additional fee as per the fee notification dated 26.05.2016 shall be required to be deposited.
- 9 That the industry shall comply with all the conditions stipulated in Environmental Clearance issued by SEIAA, Rajasthan vide letter no. F.1(4)/SEIAA/SEAC-Raj/Sectt./Project/Cat.b5(f), B2(479)/13-14 dated 30.05.2014.
- 10 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.
- 11 That total fresh water requirement of the industry shall not exceed 40 KLD (Domestic use - 1.5 KLD, Boiler/Cooling use - 20 KLD, Industrial use - 15.5 KLD, Others - 3 KLD) and same shall be sourced from ground water.
- 12 That the industry shall comply with the conditions of NOC of CGWA i.e., CGWA/NOC/IND/REN/1/2021/6557 dated 16.12.2021 for the abstraction of ground water up to 40 KLD.
- 13 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).
- 14 That out of 25.5 KLD waste water generated from the existing process, 12.00 KLD shall be utilized for the manufacturing of by-products and remaining 13.5 KLD shall be treated in Effluent Treatment Plant and fog canon mist evaporator to maintain zero liquid discharge (ZLD) condition.
- 15 That domestic waste water shall be disposed off through scientifically designed septic tank followed by soak pit.
- 16 That no treated /untreated effluent shall be discharged inside or outside the premises.
- 17 That the industry shall provide & maintain metering arrangement for fresh water intake, water used for different purposes and for measuring of effluent generated, treated, used & disposed, ETP inlet & outlet. The daily log book shall be maintained.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
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Registered

File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Date: Nov 24 2022 3:00PM

Unit Id : 1206

- 18 That the sludge generated from the Effluent Treatment Plant shall be disposed off scientifically through authorized waste disposing facility in accordance with the provisions of the Hazardous & Other Wastes (Management & Trans-boundary Movement) Rules, 2016.
- 19 That a log book for operation of Effluent Treatment Plant shall be maintained and record of daily consumption of chemicals and running hours of ETP shall be maintained. Also record of periodic cleaning/change of filter media of pressure sand filter should be mentioned in log book.
- 20 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided for carrying of liquids.
- 21 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water
- 22 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
- 23 That the industry shall maintain stack of adequate height and requisite acoustic enclosures with the D.G. Set of 450 KVA capacity, as per norms prescribed under the Environment (Protection) Act, 1986 and the Air Act, 1981.
- 24 That the industry shall use D.G. set for emergency purpose only and in accordance with the directions of Commission for Air Quality Management in NCR and Adjoining Areas.
- 25 That the industry shall maintain stack of adequate height and adequate air pollution control measures at bio-mass briquette fired boiler of 3.0 TPH capacity and 03 nos. of reaction vessels.
- 26 That safe and adequate infrastructure facility for stack emission monitoring shall be maintained with stack of one coal fired boiler and two nos of reaction vessels.
- 27 That the industry shall comply with the standards for chlorine in ambient air from it process as given below. S.No. Pollutant Standards 1. Chlorine TLV 1 PPM ($3\text{mg}/\text{Nm}^3$) 2. Chlorine STEL 3 PPM ($9\text{mg}/\text{Nm}^3$).
- 28 That the industry shall maintain continuous online (24x7) emission/effluent monitoring system as per guidelines issued by Central Pollution Control Board and Rajasthan State Pollution Control Board and shall ensure connectivity with CPCB & RSPCB server.
- 29 That effective control measures shall be provided & maintained to control fugitive emissions during processing, transportation, packing etc.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: Self-Attested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Date: Nov 24 2022 3:00PM

Unit Id : 1206

- 30 That industry shall provide & maintain wall to wall carpeting in vehicle movement areas within the premises to avoid re-entrainment of road dust.
- 31 That industry shall undertake regular cleaning and wetting of roads for control of fugitive dust emission.
- 32 That the industry shall maintain good house-keeping all the time within the premises.
- 33 That industry shall provide and maintain the centralized air cleaning system i.e fume collection hoods, etc., so as to remove the Volatile Organic Compounds emitted from the reactor vents etc.
- 34 That industry shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Establish from the State Board.
- 35 That the industry shall maintain separate energy meters at pollution control measures & effluent treatment plant. The daily record of the energy consumption (Units) shall be maintained in separate log-book.
- 36 That the power supply of the production shall be so interlocked with the Air & Water pollution control equipment's, that in case of non functioning of the pollution control equipment the production process stops automatically.
- 37 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act, 1991.
- 38 That the industry shall carryout effluent sampling and ambient air quality/stack emission/process emission monitoring as the case may be and submit quarterly analysis report from Laboratory recognized by Ministry of Environment & Forests (MoEF), Government of India/Rajasthan State Pollution Control Board laboratory.
- 39 That the industry shall obtain license for storage of hazardous chemicals/gases from Petroleum & Explosives Safety Organisation (PESO) or any such competent authority (if applicable).
- 40 That the storage of chlorine tonner at no point of time shall exceed the quantity permitted by the Explosive Department/competent authority. Daily records of chlorine tonner storage shall be maintained in separate log book & consolidated record shall be submitted to the competent authority & Regional Office, Alwar every three months.
- 41 That the Industry shall develop plantation in 40% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.
- 42 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Date: Nov 24 2022 3:00PM

Unit Id : 1206

- 43 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.
- 44 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.
- 45 That industry shall submit quarterly compliance report of consent conditions to this office as well as R.O., RSPCB, Alwar.
- 46 That the max permissible Emission standards for Particulate Matter (PM) emissions for the biomass fueled boilers shall be 80 mg/Nm³. However, in compliance of the Direction no. 62 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, the industry shall aim for an emission level of 50 mg/ Nm³, through suitable technology upgrades and installation of requisite air pollution control devices such as bag filters, cyclonic filters, wet scrubbers, ESPs etc.
- 47 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 48 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 49 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 50 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 51 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: Self Attested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
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Registered

File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Date: Nov 24 2022 3:00PM

Unit Id : 1206

- 52 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 53 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 54 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 55 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CD]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar to ensure the compliance
- 2 Master File.

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: SelfAttested
Location:





Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-2716906

Registered

File No : F(Tech)/Alwar(Alwar)/7219(1)/2022-2023/4256-4258

Order No : 2022-2023/CD/6738

Unit Id : 1206

Date: Nov 24 2022 3:00PM

Group Incharge[CD]

Signature valid

Digitally signed by Om Prakash
Gupta
Date: 2022.11.24 15:00:43 IST
Reason: SelfAttested
Location:



RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3551

Report On : 10/10/2024

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **09/10/2024** from **Mr Anil Bairwa, SSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Ajanta Polymers Pvt. Ltd. , Plant - No Plant [15858] ,A-321-321 A, Matsya Industrial Area, Alwar, , Tehsil- Alwar , District- Alwar** Collected from **Stack monitoring of stack attached to 03 TPH Biomass fired Boiler attached with cyclone, WPH, Bag filter and wet scrubber as PCM.** Collected on **07/10/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/10/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	52

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/10/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.10.10 12:06:20 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **3550**

Report On : **10/10/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **09/10/2024** from **Mr Anil Bairwa, SSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S KSJN Chemicals Pvt. Ltd. , Plant - KSJN CHEMICALS PVT LTD [26949] ,A-321 B, Matsya Industrial Area, , Tehsil- Tijara , District- KHAIRTHAL-TIJARA** Collected from **Stack monitoring of stack attached to 02 TPH Biomass fired Boiler attached with cyclone, WPH, Bag filter and wet scrubber as PCM.** Collected on **07/10/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/10/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	63

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/10/2024**

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid

Digitally signed by **Rohit Meena**
Date: 2024.10.10 12:05:16 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : **3549**

Report On : **10/10/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **09/10/2024** from **Mr Anil Bairwa, SSO, Alwar ,RSPCB Alwar** a sample of **Source Emission (Stack)** of **M/S Green Field Industries , Plant - No Plant [1206] ,A-319 A, Matsya Industrial Area , Tehsil- Alwar , District- Alwar** Collected from **Stack monitoring of stack attached to 3 TPH Biomass fired Boiler attached with cyclone, WPH, Bag filter and wet scrubber as PCM.** Collected on **07/10/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **10/10/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	72

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **10/10/2024**

Mr Rohit Meena
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.10.10 12:04:00 IST
Reason: Self Attested
Location:



Item No.4

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.168/2023(CZ)

Beeru Kumar

Applicant(s).

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: **19.01.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER**

For Applicant (s): None

For Respondent(s): Mr. Yadvendra Yadav, Adv.
Mr. Rohit Shurma, Adv.
Mr. Nishant Kesharwani, Adv. for
Mr. Shoeb Hasan Khan Adv.

ORDER

1. The issue raised in this application is violation of environmental norms by the industrial units established and in operation in the Alwar Industrial Area of Rajasthan. It is alleged that Dwarkadhesh Company is polluting the environment with poisonous black smoke causing serious diseases to human life. Several peoples in this area are suffering from diseases of joint pain, fever, typhoid, platelates down etc. There is a risk of serious disease like shortness of breath poisonous smoke in the nearby villages of the industrial area.
2. The matter was taken up by this Tribunal on 20.11.20223 and a committee was constituted with direction to submit the factual and action taken report. In compliance thereof the members of the Joint Committee visited the site and submitted the report as follows :

Observations

During site visit of industry i.e. M/s Sri Dwarika Dheesh Polymers Pvt. Ltd. and on perusal of the records of the industry, the following observations were made: -

i. The industry is an organic chemical manufacturing unit in the name of M/s Sri Dwarika Dheesh Polymers Pvt. Ltd. (Unit ID – 1297) located at Plot No. F-448- 449, Matsya Industrial Area, Tehsil and District-Alwar, Rajasthan. The industry has obtained Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 from Rajasthan State Pollution Control Board vide letter dated 15/11/2022 (copy of consent to operate enclosed as Annexure-3) for the manufacturing of products as per the following details:-

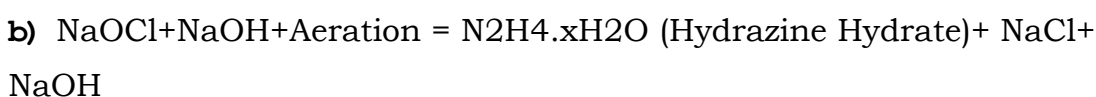
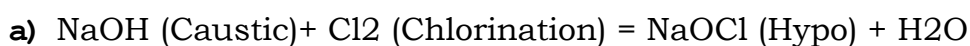
S. No.	Products	Consented production capacity
1.	Azo Di-Carbonamide (ADC)	2.40 MT/Day
2.	Di NitrosoPenta MethyleneTetramine (DNPT)	1.60 MT/Day
3.	EVA (Formulation)	0.80 MT/Day
4.	PT (Formulation)	1.60 MT/Day

ii. During visit the plant was in operational and manufacturing only Azo DiCarbonamide (ADC). As informed that from the industry establishment manufacturing only Azo Di-Carbonamide (ADC) product.

iii. Industry has installed the machineries for manufacturing of all products i.e. Reactor Vessels (13 Nos.), Centrifuges, Dryers, Jet mills, pulverizers, mixers etc. in the premises on RCC floor under covered shed to prevent the underground contamination. The total plot area of the plant is 4000 m².

iv. Besides above machineries, industry is having a Bio-mass (briquette) fired boiler of capacity 02 TPH and has installed cyclone, pulse jet bag filter, wet scrubber, ID fan and 30 m height stack. All the emission control devices (APCDs) existing in the premises are on RCC floor and under covered shed. 03 TPD bio-mass (briquette) used in boiler and generates 300 kg ash per day. The ash has been sold locally to brick manufacturing units.

v. The process of manufacturing includes chlorination of caustic soda to form Hypo, aeration of Hypo with caustic to form Hydrazine Hydrate, boiling of Hydrazine Hydrate with sulfuric acid to form HDC and finally chlorination of HDC to form ADC (Final product). Following chemical reactions are being carried out in the reactor vessels: -



- c) $N_2H_4 \cdot xH_2O + H_2SO_4 + \text{Boiling} = C_2H_6N_4O_2$ (Hydrazo Di-Carbonamide (HDC))
- d) $C_2H_6N_4O_2 + Cl_2$ (Chlorination) = $C_2H_4N_4O_2$ (Azo Di-Carbonamide (ADC) i.e. Final Product, yellowish in appearance.
- e) 1.5 KLD capacity alkaline scrubber installed to trap the acidic fumes connected to the reactor vessels. Industry has provided Effluent Treatment Plant (ETP) of capacity 40 KLD for the treatment of trade effluent generated from the process. The treatment of wastewater consists of following steps/processes:

Trade effluent - Collection tank - Neutralization tank (Lime dosing) - Clarifier - Settling tanks - Forced Evaporation tanks (04 Nos.) (Evaporated through fog canons-03 nos steam grids) in order to comply with and to maintain Zero-Liquid Discharge (ZLD) status. During visit ETP was in operation with inlet flow of 8.3 KLD and maintaining ZLD and no effluent was found discharging outside the premises.

vi. One bore well installed in the premises for raw water source and flow meter installed at intake point of bore well. Industry has obtained No Objection Certificate (NOC) for 39 m³/day ground water abstraction from Central Ground Water Authority (CGWA) and the NOC is valid up to 08/01/2025.

vii. During visit the daily ground water extraction data collected from 01.09.2023 to 15.12.2023 and found that the industry has not violated the quantity which is prescribed in the NOC. The logbooks/records of raw water consumption, effluent generation, ETP inlet, outlet of ETP and quantity of treated effluent are being maintained.

viii. Industry has obtained authorization from State Board under Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016, vide letter dated 05/02/2020, which is valid up to 31/10/2024. The industry has provided a hazardous waste storage room for the storage of hazardous waste in the premises. (Copy of authorization is enclosed as Annexure-6).

ix. The industry has provided HW display board at main gate as per the norm and taken the membership from Udaipur Chamber of Commerce & Industry for disposal of hazardous waste at Rajasthan Waste Management Project Pvt. Limited, Udaipur, Rajasthan.

x. Due to insufficient space in the industry premises i.e. Plot No. F-448-449, the industry has acquired 02 nos. of RIICO plots i.e. Plot No 447 having 2000 m² area and plot no. F-105 having 3000 m² for development

& maintenance of green belt and industry is developing the green belt in the above two places.

Action Taken

- i. During visit the team from Regional Office, RSPCB, Alwar on dated 14/12/2023 conducted stack emission monitoring of the 02 TPH capacity boiler for particulate matter (PM) parameter and also carried out fugitive emission monitoring at 02 different locations for suspended particulate matter (SPM) parameter within the premises. The PM found in the boiler stack i.e. 61 mg/Nm³ against the standard of 80 mg/Nm³ which is complying with the stack emission standards. The SPM were found at pulverizer no 1 i.e. 375µg/m³ and at RMH area 473 µg/m³. There is no standard prescribed in the CTO by the RSPCB for fugitive emission.
- ii. During visit the joint committee visited the ESIC (Employees' State Insurance Corporation) Medical College & Hospital, Matsya Industrial Area (MIA), Alwar for collecting the information/data regarding no. of patients affected due to the referred industry's black smoke emitted by the bio mass fire boiler and discussed with doctors about the diseases mentioned in the Hon'ble NGT order i.e. joint pain, fever, typhoid, platelates down etc. As intimated by the doctor of the ESIC hospital that there are no such specific relations of the boiler's smoke emission with disease mentioned in the order. RO, RSPCB, Alwar also wrote a letter dated 21/12/2023, requested ESIC Medical College & Hospital to provide the data regarding no. of patients affected due to the referred industry. In reply, ESIC Medical College & Hospital, vide its email dated 27/12/2023, has submitted general data regarding no. of patients suffering from various diseases for the past 06 months. However, specific relation, regarding the diseases being caused by the industry cannot be established. (Copy of the RSPCB. Alwar, letter dated 21/12/2023, ESIC Hospital email dated 27/12/2023 (with the data submitted therein).
- iii. During the visit RO RSPCB has informed that the applicant has given in writing with notified affidavit on 09.12.2023 saying that he don't have any problem with the industry and withdrawing the compliant.
- iv. However, industry has informed that they conducts periodic health check-up of their workers periodically and thus submitted the record of health check-up of workers (19 Nos.) for the March, 2023 and again in December, 2023 (21 Nos.). As per the records, no worker was found of being affected from occupational hazardous/contagious diseases.

Conclusion

1. The unit has provided adequate emission control measures at the 02 TPH capacity boiler and complying with the stack emission standards imposed by the RSPCB on the industry (i.e. 61 mg/Nm³ against the consent limit of 80 mg/Nm³).
 2. It is pertinent to mention that in accordance with the minutes of meeting dated 15/06/2018 (Copy of minutes of meeting enclosed as Annexure 12), of the committee constituted in reference to the CPCB letter dated 03/04/2018, Online Continuous Emission Monitoring System (OCEMS) installation is mandatory for the boilers having capacity more than 05 TPH, therefore, not applicable to this industry.
 3. The unit is maintaining the zero liquid discharge condition and disposing the treated effluent with the help of fog cannons (03 Nos.) and steam grid evaporators and therefore not discharging any effluent outside the premises.
 4. Industry shall strictly ensure the use of Personal Protective Equipment (PPEs) by the labors engaged in the direct contact with the manufacturing process e.g. reactors, mixing etc.
 5. RSPCB may be directed to keep constant vigil on the industry for complying the norms given in the consent and authorization.
-
3. In view of the above facts, no violations has been found by the members of the joint committee. CPCB has filed the reply with the facts that a notification with regard to effluent standards for organic chemical industries has been notified by the CPCB and provisions have been made for online continuous monitoring system for effluent (OCEMS) and the State Pollution Control Board is regularly monitoring the system.
 4. During the course of hearing, the complainant has sent a letter with affidavit which is on record with the facts that though he had filed the complaints against the Project Proponent but now he has rejected his complaint and requested to withdraw and affidavit has also been filed. In the affidavit it has been narrated that the complainant himself visited the industry and the Technical Director met him there and he examined the Boiler and Chimni and found that everything is fine.

5. The conduct of the complainant shows that he is blackmailing the system and forum of the Nation Green Tribunal and after making a complaint and after due enquiry he personally visited the industry and submitted the affidavit and report as he is a expert of the industry. The conduct of the complainant shows by-passing all the system and government agencies and he is working as Inspector of the industry for which he is not authorised. The conduct of the applicant shows that he is in habit of making a complaint on different name though by the same mail address and after the matter is taken by this Tribunal he personally visit the industries and use undue influence on Project Proponent. The conduct of the complainant moved the machinery of the National Green Tribunal causing huge state expenditure for which Members of the CPCB and the Engineers of the State Pollution Control Board were directed to visit the place and after inspection submit the report. The CPCB was again directed to submit the reply for which the CPCB has paid the fees to the Counsel i.e. travelling expenditure to the members of the committee. All the system was in operation, unnecessary due to the reason that the applicant/complainant has moved this complaint without any base and further exceeded his right by visiting the industry and examining it. Once the application has been moved before this Tribunal/Court the complainant has no role either say to withdraw or direct the Tribunal/Court to move according to his application or according to his wishes. The conduct shows the malpractice and blackmailing the project proponents. Accordingly, a cost of Rs. 25,000/- is imposed to be paid by the complainant to the Rajasthan State Pollution Control Board to be deposited to the office of the Regional Officer, Alwar and amount of Rs. 25,000/- be deposited to the office of Regional Director, Central Pollution Control Board, Bhopal, who visited the site from Bhopal to meet out the expenditure. The Collector, Alwar (Rajasthan) is directed to realise that cost and deposit to the relevant office according to the rules. Office is further

directed that the complaint, if any moved by the name of complainant or email must be seriously examined through id number and the copy of the Adhar Card must be submitted with the complaint. Since no violations have been found in the report, thus, no further action is required to be taken by the Tribunal. Thus, the Original Application No. 168/2023 stands dismissed.

- 6 A copy of the order be communicated to the Collector Alwar (Rajasthan) with direction to realise the amount of cost from the complainant namely beerukumar1990@gmail.com. The State Pollution Control Board is directed to submit the compliance within two months.

With these observations the Original Application No. 168/2023(CZ) stands **disposed** of.

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

19th January, 2024
O.A No. 168/2024 (CZ)
K